

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1499/2006

(From the judgement and order dated 30/11/2005 in CRLA No. 189/1997 of the HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

RANBIR SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(With appln(s) for bail and permission to place addl. documents on record and exemption from filing

O.T. and office report )

Date: 01/05/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE C.K. THAKKER

For Petitioner(s)

Mr. Naresh Kaushik, Adv.

Ms. Shilpa Chohan, Adv.

Mr. S.C. Gupta, Adv.

Mr. D.K. Sharma, Adv.

Mrs. Lalita Kaushik, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Applications for permission to place additional documents on record and exemption from filing official translation are allowed.

Leave granted.

(N. Annapurna)

Court Master

(V.P. Tyagi)

Court Master